

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:5045  
ANSWERED ON:07.05.2012  
BAN ON INDIAN DRUG MANUFACTURERS  
Hussain Shri Syed Shahnawaz

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether six Indian drug manufacturers have recently been banned by Sri Lanka for the poor quality of drugs supplied by them;
- (b) if so, the details and number of such cases of drug exporting Indian companies coming under the purview of regulatory scanner of other countries during the last three years; and
- (c) the corrective steps proposed to be taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a) & (b): No report on banning of any Indian drug manufacturer has come to the notice of Government of India. Some media reports appeared in Sri Lankan press alleging supply of low quality drugs by Indian exporters. There were other reports alleging suspension of some Indian companies by Government of Sri Lanka for violation of tender terms. Discussions were held with concerned authorities in Sri Lankan Government by the High Commission of India in Sri Lanka as also during the visit of Health Minister of Sri Lanka to New Delhi during July-August, 2011 wherein the need for clear technical specifications in the tendering process was stressed so as to prevent entry of sub-standard and low quality drugs in Sri Lankan market.
- (c) Drugs and pharmaceutical products are exported only after meeting stringent regulatory requirements prescribed by the regulatory authorities in various countries. Besides, Indian exporters have to comply with quality norms prescribed for manufacturing of drugs and pharmaceuticals in India by Drug Controller General of India under Drugs and Cosmetics Act. Any reported violation is viewed seriously and is dealt with as per prescribed procedure under Drugs and Cosmetics Act.